

25

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

R.A. No.155/1990

in

O.A. No.219/1989.

Date of decision: 24.4.1991.

Shri M.R. Dewan, IFS(UT) ... Applicant.

Vs.

Union of India ... Respondent.

CORAM:

HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN.

HON'BLE MR. I.K. RASGOTRA, MEMBER (A).

For the applicant ... In person.

For the respondent ... Shri M.L. Verma, counsel.

(Orders of the Bench delivered by Hon'ble
Mr. Justice Amitav Banerji, Chairman).

Shri M.R. Dewan who is an Officer of the Indian
Forest Service has filed this Review application against
the order dated 29.5.1989 passed by a Division Bench
consisting of Shri P.K. Karthe, Vice-Chairman (J) and
Shri Ajay Johri, (AM). A detailed order was passed by the
above Bench in OA-724/87, OA 219/89 and CCP 122/87 in
OA 1145/87. The conclusions given by the Division Bench were
as follows:

"OA-724 of 1987 and OA-219 of 1987.

(1) We do not find any legal infirmity in the
impugned orders dated 3.6.1986, 22.7.1986,
26.9.1986 and 2.9.1988. With the passing of
the order dated 2.9.1988 transferring the
applicant from Arunachal Pradesh to Andaman